NATIONAL COMPANY LAW TRIBUNAL **DIVISIONAL BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/02/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: CP/8/2017

NAME OF THE PETITIONER(S) : K.K. JAGADISH

NAME OF THE RESPONDENT(S) : M/s, CADS SOFTWARE INDIA PVT LTD + 7

UNDER SECTION

: 241/242

S.No.	Name (in Capital)	Represented by	Signature
) .	V.V. SMACEMAO	for RESPONDENS	S. Jana
2.	CHETAAN SALAN	Nos. 1, 5, 6, 78	1º Jacose
3.	S. TAYARAMAN		
H.	AM, ERDRIARAN	2. Coonsel for	Amdown
['	A. Eg. S ATHYA MORAYONA		Alisso

ORDER

Shri A M Sridharan, counsel for petitioner present. Shri V V Sivakumar, counsel for R1, R5, R6 & R8 present. Heard the arguments of the counsel for petitioner for admission of CP-8/2017. Petitioner seems to have satisfied the requirements of Sec.242(4) of the Companies Act, 2013. Therefore, the petition is admitted. Counsel for the petitioner reported that notice sent to R2 returned with endorsement 'refused to receive' and notice to R7 has been served. Counsel for petitioner is directed to file an affidavit in this regard. He is also directed to file status report of delivery of notice sent to R3 & R4 by the next date of hearing. Counsel for R1, R5, R6 & R8 sought some time for filing counter in Interlocutory Application. The Registry is directed to issue notice to R2, R3, R4 & R7. Time extended at request of counsel for R1, R5, R6 & R8 for filing counter in IA as well as in the main CP. Put up on 21.03.2017 at 10.30 A.M.

(K.Anantha Padmanabha Swamy) Member (Judicial)